

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**



O.A.No.1563/2021

This the 11th day of August, 2021

(Through video conferencing)

Hon'ble Mr. A.K.Bishnoi, Member (A)

Phoola Devi
W/o Late Sh. Raja Ram
R/o Village Juddi, Teh-Kosli
Distt:Rewari, Haryana 123302. Applicant

(Through Advocate :Shri Setu Niket)

Versus

1. Union of India
The General Manager
Northern Railway
Headquarters' Office
Baroda House
New Delhi
2. The Divisional Railway Manager
Northern Railway
Bikaner
(Presently under Northern Western Railway) Respondents

(Through Advocate: Shri Krishna Kant Sharma)

ORDER(Oral)**Hon'ble Mr. A.K. Bishnoi, Member(A)**

When the case is taken up, it is pointed out by Shri Krishna Kant Sharma, learned counsel for the Railways, who appears on advance service, that this matter pertains to North Western Railways as it relates to Bikaner. Learned counsel for the applicant at this stage seeks permission to withdraw this OA with the liberty to file a better one with the correct array of parties. Permission granted.

2. The OA is accordingly dismissed as withdrawn with liberty as aforesaid.

**(A.K.Bishnoi)
Member (A)**

rb/arti